

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.759/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Articles 12 and 16 of the Power Purchase Agreements dated 31.12.2019 executed between Adani Solar Energy Jaisalmer One Private Limited and Solar Energy Corporation of India Limited.

Petitioner : Adani Solar Energy Jaisalmer One Private Limited

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Petition No.933/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Articles 12 & 16 of the Power Purchase Agreement dated 21.01.2020 between Adani Hybrid Energy Jaisalmer Two Ltd. and Solar Energy Corporation of India Ltd.

Petitioner : Adani Hybrid Energy Jaisalmer Two Limited

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Petition No.952/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003, read with Articles 12 & 16 of the Power Purchase Agreement dated 21.01.2020 between Adani Hybrid Energy Jaisalmer Three Ltd. and Solar Energy Corporation of India Ltd.

Petitioner : Adani Hybrid Energy Jaisalmer Three Limited

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **23.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Amit Kapur, Advocate, Adani Solar/Hybrid
Ms. Gayatri Aryan, Advocate, Adani Solar/Hybrid
Shri Shubham Bhut, Advocate, Adani Solar/Hybrid
Ms. Sakshi Kapoor, Advocate, Adani Solar
Ms. Aakanksha Bhola, Advocate, SECI
Ms. Swapna Seshadri, Advocate, PSPCL
Ms. Devyani Prasad, Advocate, PSPCL

Record of Proceedings

At the outset, the learned counsel for Respondent No.1/SECI requested an adjournment due to the unavailability of the arguing counsel. In response, the learned counsel for the Petitioners submitted that these Petitions have been pending for a long time and the request for adjournment may be allowed as a last opportunity.

2. Considering the request of the learned counsel for the Respondent/SECI, the Commission adjourned these matters.
3. The Petitions will be listed for hearing on **18.8.2026**.

By order of the Commission
SD/-
(T.D. Pant)
Joint Chief (Law)